

substance. In the remaining 3 cases the charges could not be proved but 1 Superintendent and 1 Assistant were transferred out of Jaipur as a measure of preventive vigilance. 2 cases have been taken up for investigations – 1 each by departmental vigilance agency and the Central Bureau of Investigation.

[English]

**Regularisation of Casual Employees in G.P.O. Bangalore**

7378. SHRI H.C. SRIKANTAIAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of casual employees working in the General Post Office, Bangalore;

(b) whether they have put in more than 10 years of service;

(c) whether the Central Administrative Tribunal has ordered for regularisation of these casual employees;

(d) if so, whether Government has regularised these casual employees; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The number of casual labourers working in Bangalore General Post Office is 3 (three). Those who are working as substitutes against absentee Postmen are not designated as casual labourers.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

(e) The Hon'ble Tribunal have decided that the applications filed by 14 substitutes engaged in place of absentee postmen in Bangalore GPO for regular absorption will be decided by a larger Bench and that in the mean-time petitioners be allowed to continue to be engaged until such time the candidate selected in the test actually report for duty and that thereafter whenever there are leave vacancies the petitioners should be considered for engagement as in the past.

**Mobile Telegraph Vans in Karnataka:**

7379. SHRI H.C. SRIKANTAIAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whenever Mobile Telegraph vans fitted with electronic key boards are operating in Karnataka;

(b) if so, places where these mobile telegraph vans are being operated; and

(c) whether any such mobile telegraph van is operating in Hassan District in Karnataka?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) The experimental mobile telegraph van is being operated in the city of Bangalore covering the suburbs of Byatarayanapura and Mahalaxmipura.

(c) No, Sir.

[Translation]

**C.B.I. Inquiry in Regard to Tapping of Telephones**

7380. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the time by which C.B.I. has been asked to submit its report in regard to tapping of telephones; and

(b) the action proposed to be taken by Government against those found involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). The information is being collected and will be laid on the Table of the House

[English]

**Scheme for Workers' Participation in Management of Major Port Trusts and Dock Labour Boards**

7381. SHRI PRAKASH KOKO BRAHMBHATT:  
SHRI SANAT KUMAR MANDAL.

Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether a scheme has been prepared for workers' participation in the management of Major Port Trusts and Dock Labour Boards, With secret ballots to determine the representative character of union;

(b) if so, the salient features thereof, and

(c) the time by which the same is likely to be introduced?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRIISHNAN): (a) Yes, Sir

(b) and (c) The details of the Scheme would be laid on the table of the house as soon as they are finalised

**Introduction of Bill on Tapping of Telephones**

7382. SHRI PRAKASH KOKO BRAHMBHATT:  
SHRI KUSUMA KRISHNA MURTHY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are considering to delete the provisions in the Indian Telegraph Act which enabled certain designated agencies to tap telephones;

(b) if so, the details of agencies entitled to tap the telephones;

(c) whether any bill is likely to be introduced in the House; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (d). The relevant provision of Indian Telegraph Act is under review. Proposals in this regard have not been finalised. Action would be taken thereafter

The officers authorised to order interception of telephone messages are:

- Director, Intelligence Bureau
- Director of Enforcement,
- Director General Narcotics Control Bureau,
- Director General Revenue Intelligence,
- Director General Economic Intelligence Bureau